

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 622**  
**C.P-99/241-242/ND/2023**

**IN THE MATTER OF:**  
**Ms. Puja Khaneja and Ors.**

**...APPLICANT**

**Vs.**

**M/s. Om Innovation Call Services Pvt.  
Ltd. and Ors.**

**...RESPONDENT**

**Section**  
**U/s 241-242**

**Order delivered on 15.02.2024**  
**(Hearing through VC & Physical Mode)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Applicant**

:Mr. Tishampati Sen, Ms. Riddhi Sancheti, Mr. Anurag Anand, Mr. Mukul Kulhari, Advs.

**For the Respondent**

:Adv. Samiksha Tiwari on behalf of R-4,5 and 6. Adv. Saurav Agrawal, Adv. Anshika Pandey for the Respondent No. 2 (Virender Arora); Adv. Aakriti Dawar for Respondent No. 3 (Sushma Arora)

**ORDER**

Ld. Counsels for all the three parties have appeared and submitted that their clients have shown interest in settling the matter. In view of this, list the matter on **18.04.2024**.

**IA/30/2024**

We have heard Ld. Counsel for the Petitioner and Ld. Counsel for the Respondent. With the consent of Ld. Counsels for both the parties, order issued in this IA dated 27.09.2023 would be continued for further payments in month of February, March and April 2024. List the matter on 18.04.2024.

***Dasti*** permitted.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**